

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 133/(MAH)/2009
CA No. 337/2014

CORAM:

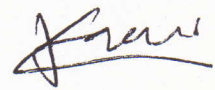
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2016

NAME OF THE PARTIES: M/s. G. S. Dugal & Co. Pvt. Ltd.
V/s.

M/s. Dugal Project Development Co. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
G-1	CHITRA ANJAN KUMAR	ADVOCATE i/b CLF & Co. Advocates in Application C-A No. 337/2014 & C-A No. 95/2016	
	Aruni Vibhute i/b. Res Jaya Kar Patil	For Respondent No. 1 & 2	

COMMON ORDER

CA No. 337/2014 & CA No. 95/2016 in CP No.133/397-398/CLB/MB/MAH/2009
CA No. 337/2014 & CA No. 95/2016 in CP No.106/11A/CLB/MB/MAH/2008
CA No. 337/2014 & CA No. 95/2016 in CP No.43/397-398/CLB/MB/MAH/2008

On seeing this Application filed in the cases filed in the year 2008 and 2009,
this Bench cannot pass any order in this Application unless it is fully heard from both

the sides, therefore the Respondent side is directed to file reply in CA No. 95/2016 within two weeks thereafter.

The Respondent side is directed to file reply within two weeks hereafter, rejoinder, if any by the Petitioner within 2 weeks thereafter.

List this CA. No.95/2016 filed in CP 106/2008, 43/2008 and CP 133/2009, list this matter for hearing on 10.11.2016.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)